

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NÖRMS COMMITTEE-II MEETING NO. 02/81 SCHEDULED TO BE HELD ON 13.04.2011 BUT ACTUALLY HELD ON 18.04.2011.

The Meeting No. 02/81 of Norms Committee-II was held on 18.04.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Ms. R.L.Devi, DDG	DGFT

1	Case No.:3/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00663/AM09/	RLA File :35/24/040/00023/AM09/	Lic.No/Date:3510025556 05.01.2009	Defer Date:24.05.2011
	Decision : NC decided to forward the application of the firm to MSME also for comments. The case stands deferred and to be relisted on 24.05.2011.			

2	Case No.:5/44/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00665/AM09/	RLA File :35/24/040/00024/AM09/	Lic.No/Date:3510025570 07.01.2009	Defer Date:24.05.2011
	Decision : NC decided to forward the application of the firm to MSME also for comments. The case stands deferred and to be relisted on 24.05.2011.			

3	Case No.:17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:24.05.2011
	Decision : The case is being examined on file. The case stands deferred and to be relisted on 24.05.2011.			

4	Case No.:17/33/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM10/	RLA File :05/23/040/00092/AM10/	Lic.No/Date:0510252108 09.11.2009	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI & MSME. The case stands deferred and to be relisted on 24.05.2011.			

5	Case No.:1/43/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM10/	RLA File :05/24/040/00430/AM10/	Lic.No/Date:0510255635 05.01.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

6	Case No.:3/43/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00418/AM10/	RLA File :05/23/040/00135/AM10/	Lic.No/Date:0510255677 06.01.2010	Defer Date:24.05.2011
	Decision : NC observed that reply received from the firm has been forwarded to DHI for comments. The case stands deferred and to be re-listed on 24.05.2011.			

7	Case No.:7/43/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00422/AM10/	RLA File :03/95/040/00537/AM10/	Lic.No/Date:0310554919 12.01.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DRDO. The case stands deferred and to be relisted on 24.05.2011.			

8	Case No.:8/29/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00251/AM11/	RLA File :03/95/040/00703/AM10/	Lic.No/Date:0310559159 09.02.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011.			

9	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:24.05.2011
	Decision :NC decided to send a reminder to firm to furnish requisite information as desired by DHI. The case stands deferred and to be relisted on 24.05.2011.			

10	Case No.:7/49/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM10/	RLA File :09/24/040/00462/AM10/	Lic.No/Date:0910041054 24.02.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

11	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Format-Export product wise. 2. Justification/basis for required length of 1" NB Seamless Pipes/tubes in the export products as it is much more than the length of 24" O.D. Pipes. 3. Detailed calculations for the requirement of coating and insulating materials supported by coating and insulating thickness, net weights contained in the export products and wastages claimed at each stage of manufacture. The case stands deferred and to be relisted on 24.05.2011.			

12	Case No.:37/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00152/AM11/	RLA File :34/24/040/00002/AM11/	Lic.No/Date:3410026791 08.04.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME & MoEF The case stands deferred and to be relisted on 24.05.2011.			

13	Case No.:8/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00017/AM11/	RLA File :03/95/040/00019/AM11/	Lic.No/Date:0310571444 27.04.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:-

1. "Diameter of Pipes" given in the description of export product may be modified as 42 ".
2. "Thickness of Pipes" given in the description of export product may be modified as "14.30 MM".
3. Quantity of export product may also be specified as "58708 Meters"
4. "Thickness of Plates" given in the description of import item at Sl. No. 1 may be modified as "14.30 MM".
5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 21845.44 MT. inclusive of 5% wastage after taking clue from SION C-1292.
6. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 89.828 MT after taking clue from SION C-1292.
7. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 23.423 MT after taking clue from SION C-1292.
8. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 51.375 MT after taking clue from SION C-1292.
9. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 917.265 MT after taking clue from SION C-1292
10. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of exports after taking clue from SION C-1292.

R/A may take suitable consequential action accordingly.

14	Case No.:9/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00018/AM11/	RLA File :03/95/040/00020/AM11/	Lic.No/Date:0310571458 27.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 1. "Diameter of Pipes" given in the description of export product may be modified as 42 ". 2. "Thickness of Pipes" given in the description of export product may be modified as "14.30 MM". 3. Quantity of export product may also be specified as "58708 Meters" 4. "Thickness of Plates" given in the description of import item at Sl. No. 1 may be modified as "14.30 MM". 5. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 21845.44 MT. inclusive of 5% wastage after taking clue from SION C-1292. 6. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 89.828 MT after taking clue from SION C-1292. 7. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 23.423 MT after taking clue from SION C-1292. 8. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 51.375 MT after taking clue from SION C-1292. 9. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 917.265 MT after taking clue from SION C-1292 10. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of exports after taking clue from SION C-1292. R/A may take suitable consequential action accordingly.			

15	Case No.:11/5/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00020/AM11/	RLA File :03/95/040/00053/AM11/	Lic.No/Date:0310571777 28.04.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 1. Diameter of Pipes” given in the description of export product may be modified as 42 ”. 2. “Thickness of Pipes” given in the description of export product may be modified as “14.30 MM”. 3. Quantity of export product may also be specified as “39625 Meters” 4. “Thickness of Plates” given in the description of import item at Sl. No. 1 may be modified as “14.30 MM”. 5. Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 14744.42 MT. inclusive of 5% wastage after taking clue from SION C-1292. 6. Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as applied for i.e. 60.628 MT after taking clue from SION C-1292. 7. Quantity of import item at Sl.No. 3 viz. Epoxy Powder may be allowed as 15.81 MT after taking clue from SION C-1292. 8. Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 34.675 MT after taking clue from SION C-1292. 9. Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 619.1 MT after taking clue from SION C-1292 10. Quantity of import items at Sl. No. 6 indicated in “MT” may be deleted and CIF value of these items taken together may be restricted within 6% of fob value of exports after taking clue from SION C-1292. R/A may take suitable consequential action accordingly.			

16	Case No.:34/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00277/AM11/	RLA File :32/24/040/00007/AM11/	Lic.No/Date:3210043889 11.05.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

17	Case No.:21/21/81-ALC2/2010	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00136/AM11/	RLA File :07/24/040/00023/AM11/	Lic.No/Date:0710071548 14.05.2010	Defer Date:24.05.2011
	Decision :NC observed that reply received from the firm is not proper and decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O dated 18.4.2011 as under:- 1. Information in respect of Sl. No. 5 of Standard Deficiency Format, Export Product wise. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise. The case stands deferred and to be relisted on 24.05.2011.			

18	Case No.:40/21/81-ALC2/2010	Party Name:COLOUR ROOF (I) LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00155/AM11/	RLA File :03/94/040/00187/AM11/	Lic.No/Date:0310575439 21.05.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 24.05.2011.			

19	Case No.:20/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00135/AM11/	RLA File :05/23/040/00034/AM11/	Lic.No/Date:0510264863 25.05.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Information in respect of S.No. 4 & 5 of Standard Deficiency Format-Export product wise. 2. Detailed calculations for the requirement of coating/ insulating materials supported by coating/insulating thickness, net weights contained in the export products and wastages claimed at each stage of manufacture. The case stands deferred and to be relisted on 24.05.2011.			

20	Case No.:3/23/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00158/AM11/	RLA File :61/24/040/00019/AM11/	Lic.No/Date:6110000452 26.05.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

21	Case No.:52/29/81-ALC2/2010	Party Name:KHANDELWAL CABLES LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00295/AM11/	RLA File :06/24/040/00013/AM11/	Lic.No/Date:0610018070 28.05.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Quantities of each size of Polywin Copper Winding wire in meters and Kgs. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format-Export product wise. The case stands deferred and to be relisted on 24.05.2011.			

22	Case No.:17/21/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00132/AM11/	RLA File :05/23/040/00043/AM11/	Lic.No/Date:0510265201 01.06.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :-			

1. Information in respect of S.No. 4 & 5 of Standard Deficiency Format-Export product wise.
2. Justification/basis for required length of 1" NB Seamless Pipes/tubes in the export products as it is much more than the length of 24" O.D. Pipes.
3. Detailed calculations for the requirement of coating and insulating materials supported by coating and insulating thickness, net weights contained in the export products and wastages claimed at each stage of manufacture.

The case stands deferred and to be relisted on 24.05.2011.

23	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

24	Case No.:12/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00329/AM11/	RLA File :04/24/040/00339/AM10/	Lic.No/Date:0410114288 04.06.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI vide U.O. No 3(37)/2010/TSW(B) dated 01.04.2011 (copy enclosed).			

25	Case No.:33/29/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00276/AM11/	RLA File :03/95/040/00168/AM11/	Lic.No/Date:0310577870 08.06.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 24.05.2011.			

26	Case No.:37/29/81-ALC2/2010	Party Name:RPG CABLES LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00280/AM11/	RLA File :03/95/040/00691/AM10/	Lic.No/Date:0310577805 08.06.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

27	Case No.:38/21/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00153/AM11/	RLA File :34/24/040/00052/AM11/	Lic.No/Date:3410027185	Defer

		09.06.2010	Date:24.05.2011
Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 24.05.2011.			

28	Case No.:1/12/81-ALC2/2010	Party Name:VINEY AUTO PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM11/	RLA File :05/24/040/00060/AM11/	Lic.No/Date:0510265843 10.06.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

29	Case No.:2/12/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM11/	RLA File :35/24/040/00050/AM10/	Lic.No/Date:3510030537 11.06.2010	Defer Date:24.05.2011
	Decision : NC decided to forward the application of the firm to MSME also for comments. The case stands deferred and to be relisted on 24.05.2011.			

30	Case No.:9/29/81-ALC2/2010	Party Name:IP SOFTCOM (INDIA) PVT.LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM11/	RLA File :04/24/040/00041/AM11/	Lic.No/Date:0410114519 11.06.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011.			

31	Case No.:14/21/81-ALC2/2010	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status: Reject
	HQ File :01/81/050/00129/AM11/	RLA File :03/94/040/00215/AM11/	Lic.No/Date:0310578681 14.06.2010	Defer Date:
	Decision : NC observed that reply from the firm is still awaited despite three reminders, hence decided to reject the case for non-submission of reply. R/A may take suitable consequential action accordingly.			

32	Case No.:4/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00070/AM11/	RLA File :35/24/040/00009/AM11/	Lic.No/Date:3510030593 15.06.2010	Defer Date:24.05.2011

Decision : NC decided to forward the application of the firm to MSME also for comments. The case stands deferred and to be relisted on 24.05.2011.

33	Case No.:5/13/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM11/	RLA File :35/24/040/00010/AM11/	Lic.No/Date:3510030594 15.06.2010	Defer Date:24.05.2011
	Decision : NC decided to forward the application of the firm to MSME also for comments. The case stands deferred and to be relisted on 24.05.2011.			

34	Case No.:7/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM11/	RLA File :13/24/040/00014/AM11/	Lic.No/Date:1310032468 17.06.2010	Defer Date:24.05.2011
	Decision : The case is being examined on file. The case stands deferred and to be relisted on 24.05.2011.			

35	Case No.:8/13/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00074/AM11/	RLA File :13/24/040/00013/AM11/	Lic.No/Date:1310032469 17.06.2010	Defer Date:24.05.2011
	Decision : The case is being examined on file. The case stands deferred and to be relisted on 24.05.2011.			

36	Case No.:9/13/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Closed
	HQ File :01/81/050/00075/AM11/	RLA File :07/24/040/00087/AM11/	Lic.No/Date:0710072311 17.06.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

37	Case No.:32/29/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00275/AM11/	RLA File :32/24/040/00016/AM11/	Lic.No/Date:3210044389 21.06.2010	Defer Date:24.05.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.

38	Case No.: 24/21/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM11/	RLA File :30/24/040/00016/AM11/	Lic.No/Date:3010067741 25.06.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 24.05.2011.			

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Case No.:31/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
HQ File :01/81/050/00146/AM11/	RLA File :11/24/040/00012/AM11/	Lic.No/Date:1110022675 28.06.2010	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D. No 15-02/2010-IP-Vol.-II dated 01.03.2011 as under:-			
SI No	Items	Percentage wastage and quantity to be allowed	
		% wastage	Quantity
1	Continuous Cast Copper Wire rod	1%	37145.84 Kg
2	Polyethylene	2%	35677.81 Kg
R/A may take suitable consequential action accordingly.			

40	Case No.: 30/21/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM11/	RLA File :07/24/040/00093/AM11/	Lic.No/Date:0710072557 29.06.2010	Defer Date:24.05.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 24.05.2011.			

41	Case No.: 29/21/81-ALC2/2010	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00144/AM11/	RLA File :11/24/040/00015/AM11/	Lic.No/Date:1110022720 01.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DOT vide I.D. No 15-02/2010-IP-Vol.-I dated 01.03.2011 as under:-			

SI No	Items	Percentage wastage and quantity to be allowed	
		% wastage	Quantity
1	Continuous Cast Copper Wire rod	1%	114165.52 Kg
2	Polyethylene	2%	64655.00 Kg
R/A may take suitable consequential action accordingly.			

42	Case No.:1/16/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00086/AM11/	RLA File :03/94/040/00268/AM11/	Lic.No/Date:0310581975 02.07.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 24.05.2011.			

43	Case No.:14/33/81-ALC2/2010	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00331/AM11/	RLA File :03/95/040/00221/AM11/	Lic.No/Date:0310582354 07.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

44	Case No.:3/16/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00088/AM11/	RLA File :13/24/040/00015/AM11/	Lic.No/Date:1310032646 08.07.2010	Defer Date:24.05.2011
	Decision : The case is being examined on file. The case stands deferred and to be re-listed on 24.05.2011.			

45	Case No.:4/16/81-ALC2/2010	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00089/AM11/	RLA File :13/24/040/00016/AM11/	Lic.No/Date:1310032647 08.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 1.Following sizes/ specifications and weight of export products may be specified:			

Specification & Size	Quantity (In Thousand Nos.)	Net Weight (Kgs.)
Lead-in-Wire NiMn 0.5x16, Du 0.3x5.25, CuSn 0.4x29	250,000	16784
Lead-in-Wire NiMn 0.5x14, Du 0.3x5.25, CuSn 0.4x29	200,000	12695
Lead-in-Wire NiMn 0.5x13, Du 0.3x5.25, CuSn 0.4x29	50,000	3174
Total	500,000	32653

2. Quantity of import item at Sl. No. 1 may be allowed as 17970 Kgs. inclusive of 6 % wastage after taking clue from SION C-1202
- 3.Quantity of import item at Sl. No. 2 may be allowed as 14288 inclusive of 2 % wastage after taking clue from SION C-1801
- 4.Quantity of import item at Sl. No. 3 may be allowed as 789.3 Kgs. inclusive of 3 % wastage after taking clue from SION C-504.
- 5.Quantity of import item at Sl. No. 4 may be allowed as 493.6 Kgs. inclusive of 1 % wastage after taking clue from SION C-1801
- 6.Quantity of import item at Sl. No. 5 may be allowed as 285.6 inclusive of 4 % wastage after taking clue from SION C-1579.
- 7.Quantity of import item at Sl. No. 6 may be allowed as 181.6 inclusive of 6 % wastage after taking clue from SION C-1202.

R/A may take suitable consequential action accordingly.

46	Case No.:6/16/81-ALC2/2010	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00091/AM11/	RLA File :03/95/040/00229/AM11/	Lic.No/Date:0310582844 09.07.2010	Defer Date:24.05.2011
	Decision :NC decided to send a letter to firm to submit requisite information as per written comments of MOS.(copy enclosed). The case stands deferred and to be re-listed on 24.05.2011.			

47	Case No.:30/29/81-ALC2/2010	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00273/AM11/	RLA File :02/24/040/00058/AM11/	Lic.No/Date:0210144901 12.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

48	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 24.05.2011.			

49	Case No.:7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:24.05.2011
	Decision : The committee observed that the comments from MNRE are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 24.05.2011.			

50	Case No.:8/17/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00101/AM11/	RLA File :07/24/040/00119/AM11/	Lic.No/Date:0710072967 15.07.2010	Defer Date:24.05.2011
	Decision : The committee observed that the comments from DHI are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 24.05.2011.			

51	Case No.:31/29/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00274/AM11/	RLA File :03/95/040/00864/AM10/	Lic.No/Date:0310583774 15.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

52	Case No.:50/29/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM11/	RLA File :03/94/040/00291/AM11/	Lic.No/Date:0310583802 15.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

53	Case No.:9/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00456/AM11/	RLA File :07/24/040/00130/AM11/	Lic.No/Date:0710072975 16.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

54	Case No.:29/29/81-ALC2/2010	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00272/AM11/	RLA File :05/23/040/00105/AM11/	Lic.No/Date:0510268413 19.07.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 24.05.2011.			

55	Case No.:20/25/81-ALC2/2010	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00194/AM11/	RLA File :03/94/040/00318/AM11/	Lic.No/Date:0310584872 23.07.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

56	Case No.:23/29/81-ALC2/2010	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00266/AM11/	RLA File :05/23/040/00088/AM11/	Lic.No/Date:0510269341 29.07.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

57	Case No.:45/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM11/	RLA File :34/24/040/00095/AM11/	Lic.No/Date:3410027618 05.08.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME & MoEF. The case stands deferred and to be relisted on 24.05.2011			

58	Case No.:3/21/81-ALC2/2010	Party Name:MAXX MOBILE COMMUNICATIONS LIMITED.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM11/	RLA File :61/24/040/00041/AM11/	Lic.No/Date:6110000485 09.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

59	Case No.:6/21/81-ALC2/2010	Party Name:SUN TECHNICS ENERGY SYSTEMS PVT LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00121/AM11/	RLA File :07/24/040/00164/AM11/	Lic.No/Date:0710073517 10.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 15.03.2011.			

60	Case No.:10/48/81-ALC2/2010	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00539/AM11/	RLA File :07/24/040/00149/AM11/	Lic.No/Date:0710073515 10.08.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of C&PC. The case stands deferred and to be relisted on 24.05.2011			

61	Case No.:5/21/81-ALC2/2010	Party Name:RUPAM OVERSEAS	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00120/AM11/	RLA File :24/24/040/00007/AM11/	Lic.No/Date:2410029261 11.08.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on 24.05.2011			

62	Case No.:9/21/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00124/AM11/	RLA File :09/24/040/00168/AM11/	Lic.No/Date:0910043050 11.08.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of DHI vide U.O. No 3(112)/2010/TSW(B) dated 18.03.2011.(copy enclosed). The case stands deferred and to be re-listed on 24.05.2011.			

63	Case No.:12/21/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00127/AM11/	RLA File :05/24/040/00170/AM11/	Lic.No/Date:0510270349 11.08.2010	Defer Date:24.05.2011
	Decision : NC observed that reply received from the firm is not proper and decided to send a letter to firm to submit proper reply to the query of DIPP. The case stands deferred and to be re-listed on 24.05.2011.			

64	Case No.:36/21/81-ALC2/2010	Party Name:MASIBUS AUTOMATION AND INSTRUMENTATION PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00151/AM11/	RLA File :08/24/040/00143/AM11/	Lic.No/Date:0810091270 16.08.2010	Defer Date:24.05.2011
	Decision : The committee observed that the comments from DHI are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 24.05.2011.			

65	Case No.:43/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Reject
	HQ File :01/81/050/00286/AM11/	RLA File :34/24/040/00102/AM11/	Lic.No/Date:3410027721 16.08.2010	Defer Date:
	Decision : NC observed that reply from the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply. The case stands deferred and to be relisted on 24.05.2011. R/A may take suitable consequential action accordingly.			

66	Case No.:1/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00318/AM11/	RLA File :31/24/040/00093/AM11/	Lic.No/Date:3110044375 17.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

67	Case No.:10/23/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00165/AM11/	RLA File :03/94/040/00302/AM11/	Lic.No/Date:0310588358 18.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

68	Case No.:9/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00164/AM11/	RLA File :34/24/040/00103/AM11/	Lic.No/Date:3410027756 20.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

69	Case No.:49/29/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM11/	RLA File :11/24/040/00029/AM11/	Lic.No/Date:1110023007 24.08.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 24.05.2011			

70	Case No.:54/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00297/AM11/	RLA File :34/24/040/00108/AM11/	Lic.No/Date:3410027778 24.08.2010	Defer Date:24.05.2011
	Decision : NC observed that reply from the firm has not been received despite several reminders, hence decided to reject the case for non submission of reply. The case stands deferred and to be relisted on 24.05.2011.			

71	Case No.:16/23/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00171/AM11/	RLA File :03/94/040/00484/AM11/	Lic.No/Date:0310589702 26.08.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011			

72	Case No.:11/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM11/	RLA File :03/94/040/00483/AM11/	Lic.No/Date:0310589705 26.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

73	Case No.:17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:24.05.2011
	Decision : The committee observed that the comments from DIT are still awaited and therefore decided to send reminder to expedite the same. The case stands deferred and to be relisted on 24.05.2011.			

74	Case No.:18/23/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00173/AM11/	RLA File :04/24/040/00107/AM11/	Lic.No/Date:0410116762 30.08.2010	Defer Date:24.05.2011

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.

75	Case No.:19/23/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00174/AM11/	RLA File :34/24/040/00127/AM11/	Lic.No/Date:3410027808 30.08.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

76	Case No.:41/29/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00284/AM11/	RLA File :34/24/040/00133/AM11/	Lic.No/Date:3410027918 08.09.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME &MoEF. The case stands deferred and to be relisted on 24.05.2011			

77	Case No.:1/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM11/	RLA File :03/94/040/00576/AM11/	Lic.No/Date:0310593974 27.09.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

78	Case No.:3/29/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00246/AM11/	RLA File :03/94/040/00585/AM11/	Lic.No/Date:0310593978 27.09.2010	Defer Date:24.05.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be re-listed on 24.05.2011.			

79	Case No.:5/29/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00248/AM11/	RLA File :09/24/040/00218/AM11/	Lic.No/Date:0910043657 27.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(112)/2010/TSW(B) dated 21.03.2011 as under:-			

1. Per unit net weight of export product No. 1 and 2 may be indicated as 1400 kg and 4800 kg respectively in addition to quantity in numbers.
 2. Word "Sheet" may be suffixed in the description of import item No. 1.
 3. Import item 1-12 may be allowed as applied by the firm. Components may be allowed on net to net basis as per GN.4 of engineering products.
- R/A may take suitable consequential action accordingly.

80	Case No.:14/29/81-ALC2/2010	Party Name:HYDRIL JINDAL INTERNATIONAL PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00257/AM11/	RLA File :05/23/040/00181/AM11/	Lic.No/Date:0510274131 01.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No 3(72)/2009/TSW(B) dated 01.04.2011 as under:- i. Import item No 3,7 &11 is allowed as per packing policy. ii. Quantity of rest of import items is allowed as per existing SION C-362. R/A may take suitable consequential action accordingly.			

81	Case No.:16/29/81-ALC2/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00259/AM11/	RLA File :03/95/040/00520/AM11/	Lic.No/Date:0310594870 01.10.2010	Defer Date:24.05.2011
	Decision : NC decided to refer the case to MSME also for comments. The case stands deferred and to be re-listed on 24.05.2011.			

82	Case No.:15/29/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM11/	RLA File :06/24/040/00031/AM11/	Lic.No/Date:0610019255 04.10.2010	Defer Date:24.05.2011
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No 3(101)/2010/TSW(B) dated 08.03.2011 with following modifications:- 1.Net weight per piece of export product may be incorporated as 2040 Kg. 2. Quantity of import item No. 1 may be allowed as 321.75 kg per piece of export product. 3. Quantity of import item No. 2 may be allowed as 236 kg per piece of export product.			

4. Quantity of import item No. 3 may be allowed as 760.91 liter per piece of export product.
R/A may take suitable consequential action accordingly.

83	Case No.:57/29/81-ALC2/2010	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00300/AM11/	RLA File :03/95/040/00534/AM11/	Lic.No/Date:0310595247 05.10.2010	Defer Date:13.04.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

84	Case No.:58/29/81-ALC2/2010	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM11/	RLA File :31/24/040/00136/AM11/	Lic.No/Date:3110044907 06.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

85	Case No.:62/29/81-ALC2/2010	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00305/AM11/	RLA File :03/94/040/00418/AM11/	Lic.No/Date:0310595668 07.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

86	Case No.:2/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM11/	RLA File :04/24/040/00186/AM11/	Lic.No/Date:0410117837 07.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

87	Case No.:60/29/81-ALC2/2010	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00303/AM11/	RLA File :07/24/040/00266/AM11/	Lic.No/Date:0710074689 08.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited despite two reminders and therefore decided send a			

final reminder to firm to submit the reply. The case stands deferred and to be re-listed on 24.05.2011.

88	Case No.:63/29/81-ALC2/2010	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00306/AM11/	RLA File :09/24/040/00285/AM11/	Lic.No/Date:0910043872 11.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

89	Case No.:17/42/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00464/AM11/	RLA File :07/24/040/00268/AM11/	Lic.No/Date:0710074776 12.10.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No 3(86)/2009/TSW(B) dtd 01.04.2011 (copy enclosed). The case stands deferred and to be re-listed on 24.05.2011.			

90	Case No.:16/33/81-ALC2/2010	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00333/AM11/	RLA File :31/24/040/00145/AM11/	Lic.No/Date:3110045048 14.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

91	Case No.:7/48/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00536/AM11/	RLA File :03/95/040/00411/AM11/	Lic.No/Date:0310598051 21.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

92	Case No.:3/33/81-ALC2/2010	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Closed
	HQ File :01/81/050/00320/AM11/	RLA File :02/24/040/00062/AM11/	Lic.No/Date:0210149669 26.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization on net to net basis			

R/A may take suitable consequential action accordingly.

93	Case No.:5/33/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00322/AM11/	RLA File :34/24/040/00200/AM11/	Lic.No/Date:3410028456 28.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

94	Case No.:4/33/81-ALC2/2010	Party Name:KERN-LIEBERS(INDIA) PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00321/AM11/	RLA File :07/24/040/00271/AM11/	Lic.No/Date:0710075144 29.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

95	Case No.:6/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00323/AM11/	RLA File :03/95/040/00496/AM11/	Lic.No/Date:0310599464 29.10.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

96	Case No.:7/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00324/AM11/	RLA File :03/95/040/00236/AM11/	Lic.No/Date:0310599682 01.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 01.02.2011 as under:- - Description of export products may be modified as under : “Copper Conductor ZHFR Insulated Wires upto 1100 V (0.6 KV/1.1 KV) of sizes 1C x 1 mm², 1C x 1.5 mm², 1C x 2.5 mm², 1C x 4mm², 1C x 6 mm², 1C x 10 mm² & 1C x 16 mm²” - Total net weight of 233.65 MT may be specified with the quantities of export products.. - Quantity of import item at S.No.1 i.e. Copper Wire Rod may be allowed as under:			

Cable Size	Copper Wire Rod
1C x 1 mm ²	As 1.01 Kgs/Kg. Content in the export product
1C x 1.5 mm ²	As per Engineering Table 5
1C x 4 mm ²	As per Engineering Table 5
1C x 6 mm ²	As per Engineering Table 5
1C x 10 mm ²	As per Engineering Table 5
1C x 16 mm ²	As per Engineering Table 5

4. Description of import item at Sl. No. 2 may be corrected “Cogegum Compound”. And its quantity may be allowed as 1.05 Kgs./Kg. content in the export products.

R/A may take suitable consequential action accordingly.

97	Case No.:9/33/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM11/	RLA File :09/24/040/00279/AM11/	Lic.No/Date:0910044171 04.11.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

98	Case No.:10/33/81-ALC2/2010	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00327/AM11/	RLA File :05/24/040/00277/AM11/	Lic.No/Date:0510276410 04.11.2010	Defer Date:24.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.05.2011: - 1.Information in respect of S.No. 3,4,5,11 of the Standard Deficiency Format .			

99	Case No.:11/33/81-ALC2/2010	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Closed
	HQ File :01/81/050/00328/AM11/	RLA File :07/24/040/00302/AM11/	Lic.No/Date:0710075235 04.11.2010	Defer Date:
	Decision : NC observed that as the RA has issued the AA on repeat basis, ratification of norms is not required and decided to close the case.			

100	Case No.:15/33/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM11/	RLA File :03/94/040/00719/AM11/	Lic.No/Date:0310600432 08.11.2010	Defer Date:13.04.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011			

101	Case No.:20/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM11/	RLA File :05/23/040/00216/AM11/	Lic.No/Date:0510276712 10.11.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MOS. The case stands deferred and to be relisted on 24.05.2011			

102	Case No.:21/33/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00338/AM11/	RLA File :05/23/040/00217/AM11/	Lic.No/Date:0510276713 10.11.2010	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per written comments of MOS. The case stands deferred and to be relisted on 24.05.2011			

103	Case No.:17/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00334/AM11/	RLA File :09/24/040/00277/AM11/	Lic.No/Date:0910044230 11.11.2010	Defer Date:24.05.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011			

104	Case No.:18/33/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00335/AM11/	RLA File :09/24/040/00318/AM11/	Lic.No/Date:0910044231 11.11.2010	Defer Date:24.05.2011
	Decision : : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011			

105	Case No.:19/33/81-ALC2/2010	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Approved
	HQ File :01/81/050/00336/AM11/	RLA File :03/95/040/00623/AM11/	Lic.No/Date:0310601031 11.11.2010	Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 18.04.2011 as under:-

1. Description, quantities and Net weights of export products at Sl. No. 1 may be modified as under :

<u>1</u>	Copper Conductor, XLPE Insulated Screened Armoured Cables as per B.S. 5308 upto 1100 Volts		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	1 Pair x 1 mm2	286	68844.9
	1 Pair x 1.5 mm2	204	56398.5
	1 Traid x 1 mm2	14	3777.8
	2 Pair x 1.5 mm2	32.5	13457.4
	10 Pair x 1.5 mm2	133	197355.8
	20 Pair x 1.5 mm2	220.5	555701.5
	2 Pair x 1 mm2	2.5	871.4
	10 Pair x 0.5 mm2	71	85981.1
	10 Traid x 0.5 mm2	23.5	30631.2
	20 Pair x 0.5 mm2	206.115	360420.3
	20 Traid x 0.5 mm2	30.8	63076.1
	TOTAL QTY	1223.915	1436515.8

2. Description, quantities and Net weights of export products at Sl. No. 2 may be modified as under :

<u>2</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Zero halogen Sheathed Screened Armoured Cables as per B.S. 5308 upto 1100 Volts		
	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	1 Pair x 1 mm2	86	24125.6
	1 Pair x 1.5 mm2	200	63168.6
	1 Traid x 1.5 mm2	12	4139.5
	1 Traid x 1 mm2	2	608.1
	10 Pair x 1.5 mm2	10.7	18590.6
	20 Pair x 1.5 mm2	24.05	71449.3
	10 Pair x 0.5 mm2	6.79	9877.6
	10 Traid x 0.5 mm2	16.5	26352.7
	10 Traid x 1.5 mm2	5.85	12775
	20 Pair x 0.5 mm2	8.17	16539.9
	20 Traid x 0.5 mm2	2.5	6481.5
	20 Traid x 1.5 mm2	6.6	28445.1
	TOTAL QTY	381.16	282553.5

3. Description, quantities and Net weights of export products at Sl. No. 3 may be modified as under:

<u>3</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Zero
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	halogen Sheathed Screened Armoured Cables as per B.S. 5308 upto 1100 Volts		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	13 Core x 2.5 mm ²	5.6	8463.9
	37 Core x 2.5 mm ²	25.7	75032.5
	3 Core x 2.5 mm ²	35	16722
	TOTAL QTY	66.300	100218.4

4. Description, quantities and Net weights of export products at Sl. No. 4 may be modified as under:

<u>4</u>	Copper Conductor, XLPE Insulated Glass Mica tape screened , Zero halogen Sheathed Screened Unarmoured Cables as per B.S. 5308 upto 1100 Volts		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	1 Pair x 1 mm ²	3	229.1
	1 Pair x 1.5 mm ²	24	2492
	1 Pair x 4 mm ²	15	4083.7
	10 Pair x 1.5 mm ²	2	1524.9
	20 Pair x 1.5 mm ²	2	2645.3
	TOTAL	46	10975

5. Description, quantities and Net weights of export products at Sl. No. 5 may be modified as under:

<u>5</u>	<u>Unarmoured PVC Insulated Flexible Purpose COPPER Cables rating upto 1100 Volts</u>		
-	Size	Qty. in Kms.	Net Export Weight (Kgs.)
	1 C X 10 mm ²	11	1430.7
	1 C X 2.5 mm ²	1	38.3
	1 C X 25 mm ²	7	2122.4
	1 C X 6 mm ²	5	386.8
	TOTAL	24	3978.2

6. Quantity of import item at S.No.1 i.e. Copper Wire Rod/Cathode may be allowed as under:

- (i) For export products at Sl Nos. 1, 2, 3, & 4 as 1.01 Kgs/Kg. Content in the export products.
- (ii) For export products at Sl No. 5 as per Engineering Table No. 5.

7. Quantity of import item at S.No.2 i.e. LDPE Compound(Crosslinkable) may be allowed as 1.05 kgs/kg content in the Export products at Sl. Nos. 1 ,2,3 & 4.

8. Quantity of import item at S.No.3 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 & 5.

9. Quantity of import item at S.No.4 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 & 5.

10. Quantity of import item at S.No.5 i.e. Calcium Carbonate may be allowed as 1.05 Kgs./Kg. content in the export products at S.Nos. 1 & 5.
11. Quantity of import item at S.No.6 i.e. COGEGUM AFR Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2, 3 & 4.
12. Quantity of import item at S.No.7 i.e. Glass Mica Tape may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 2, 3 & 4.
13. Quantity of import item at S.No.4 i.e. Galvanised Steel Wire/Steel Wire Rod may be allowed as 1.02 Kgs./Kg. content in the export products from Sl.No. 1 , 2 & 3.

R/A may take suitable consequential action accordingly.

106	Case No.:23/33/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM11/	RLA File :03/95/040/00606/AM11/	Lic.No/Date:0310601125 12.11.2010	Defer Date:24.05.2011
	Decision : NC decided to send a reminder to firm to apply for fixation of SION. The case stands deferred and to be relisted on 24.05.2011			

107	Case No.:24/33/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00341/AM11/	RLA File :03/95/040/00546/AM11/	Lic.No/Date:0310601157 12.11.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011			

108	Case No.:11/42/81-ALC2/2010	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00458/AM11/	RLA File :31/24/040/00168/AM11/	Lic.No/Date:3110045488 16.11.2010	Defer Date:24.05.2011
	Decision : NC decided to refer the case again to MOS for comments. The case stands deferred and to be relisted on 24.05.2011			

109	Case No.:1/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00448/AM11/	RLA File :03/95/040/00547/AM11/	Lic.No/Date:0310603653 30.11.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011			

110	Case No.:2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

111	Case No.:3/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00450/AM11/	RLA File :03/95/040/00552/AM11/	Lic.No/Date:0310603661 30.11.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

112	Case No.:20/42/81-ALC2/2010	Party Name:JSW STEEL LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00467/AM11/	RLA File :03/94/040/00653/AM11/	Lic.No/Date:0310605144 08.12.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 24.05.2011			

113	Case No.:5/48/81-ALC2/2010	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00534/AM11/	RLA File :05/24/040/00301/AM11/	Lic.No/Date:0510278981 08.12.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

114	Case No.:12/42/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00459/AM11/	RLA File :07/24/040/00347/AM11/	Lic.No/Date:0710075917 09.12.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

115	Case No.:8/42/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:2/81-ALC2/2011	Status:Deferred
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			13.04.2011	and Re-indexed
	HQ File :01/81/050/00455/AM11/	RLA File :03/94/040/00759/AM11/	Lic.No/Date:0310606408 15.12.2010	Defer Date:24.05.2011
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.				

116	Case No.:4/42/81-ALC2/2010	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00451/AM11/	RLA File :07/24/040/00370/AM11/	Lic.No/Date:0710076343 29.12.2010	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

117	Case No.:5/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Closed
	HQ File :01/81/050/00452/AM11/	RLA File :07/24/040/00400/AM11/	Lic.No/Date:0710076352 29.12.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

118	Case No.:6/42/81-ALC2/2010	Party Name:ABB LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Closed
	HQ File :01/81/050/00453/AM11/	RLA File :07/24/040/00401/AM11/	Lic.No/Date:0710076354 29.12.2010	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			

119	Case No.:13/42/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00460/AM11/	RLA File :03/95/040/00711/AM11/	Lic.No/Date:0310608915 31.12.2010	Defer Date:24.05.2011
	Decision : NC decided to refer the case to DIT for comments. The case stands deferred and to be re-listed on 24.05.2011.			

120	Case No.:21/42/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00468/AM11/	RLA File :05/23/040/00259/AM11/	Lic.No/Date:0510280963 05.01.2011	Defer Date:24.05.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011

121	Case No.: 12/48/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00541/AM11/	RLA File :31/24/040/00056/AM11/	Lic.No/Date:3110046412 12.01.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

122	Case No.: 14/48/81-ALC2/2010	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00543/AM11/	RLA File :03/94/040/00909/AM11/	Lic.No/Date:0310611942 20.01.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

123	Case No.: 8/48/81-ALC2/2010	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00537/AM11/	RLA File :03/95/040/00682/AM11/	Lic.No/Date:0310612169 21.01.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

124	Case No.: 13/48/81-ALC2/2010	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00542/AM11/	RLA File :03/94/040/00923/AM11/	Lic.No/Date:0310613405 31.01.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.			

125	Case No.: 1/48/81-ALC2/2010	Party Name:R.R.KABEL LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00530/AM11/	RLA File :03/95/040/00440/AM11/	Lic.No/Date:0310615138 09.02.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Size of conductors in cables alongwith their quantities in Kms.			

2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred and to be re-listed on 24.05.2011.

126	Case No.:2/48/81-ALC2/2010	Party Name:VITECH EQUIPMENTS PVT. LTD.	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM11/	RLA File :03/95/040/00757/AM11/	Lic.No/Date:0310615369 10.02.2011	Defer Date:24.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.05.2011: - 1.Information in respect of S.No. 3,4,5 & 11 of the Standard Deficiency Format export product wise.			

127	Case No.:4/48/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00533/AM11/	RLA File :09/24/040/00382/AM11/	Lic.No/Date:0910045523 11.02.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

128	Case No.:16/48/81-ALC2/2010	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00545/AM11/	RLA File :09/24/040/00444/AM11/	Lic.No/Date:0910045528 11.02.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

129	Case No.:17/48/81-ALC2/2010	Party Name:RADIAL INDIA PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2011 13.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00546/AM11/	RLA File :07/21/040/00796/AM11/	Lic.No/Date:0710077365 14.02.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

PART- AR - DEFERRED

Sl. No.01

CASE NO. AR- 77	M/s. RPG Cables Ltd., Mumbai
Meeting No. 02/81	F.No.01/81/050/502/AM10/DES-II
Dated: 13.04.2011	Advance Licence No. 0310535083 dated 25.08.2009
	RLA's F.No.03/95/040/0952/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.

Sl. No.02

CASE NO. AR- 78	M/s. Tetra Pak India Pvt. Ltd., Pune
Meeting No. 02/81	F.No.01/81/050/792/AM07/DES-II
Dated: 13.04.2011	Advance Licence No. 3110027813 dated 11.01.2007
	RLA's F.No.31/24/040/0343/AM07

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 18.04.2011 as under:-

“UOM” of import item at Sl. No. 1 may be corrected as “No.” and quantity of the import item may be allowed as per GN-4 for Engineering products.

R/A may take suitable consequential action accordingly.

Sl. No.03

CASE NO. AR-50	M/s. Kishor Vadilal Pvt. Ltd.,
Meeting No. 02/81	F.No.01/80/50/0462/AM-09/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0810072360 dated 05.06.2008
	RLA's F.No.08/24/40/040/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O. No 3(66)/2008/TSW(B) dated 08.03.2011 as under:-

Taking clue from SION C-366 the norms of above AA is modified as under:-

Export Product: Drill pipe OD 55.55mmX ID 46.20mm of 3 mtr length- 5166 meters.

Import item:- Plain and Seamless pipes/Tubes of OD 55.55mmX ID 46.20mm of relevant grade- 5270 meters.
R/A may take suitable consequential action accordingly.

Sl. No.04

CASE NO. AR-32	M/s. Triveni Bialelli Industries Pvt. Ltd., Mumbai
Meeting No. 02/81	F.No.01/81/050/0427/AM09/DES-II
Dated: 13.04.2011	Advance Licence No. 0310488215 dated 29.09.2008
	RLA's F.No.03/94/40/0581/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.

Sl. No. 05

CASE NO. AR-41	M/s. Delton Cables Ltd., Delhi.
Meeting No. 02/81	F.No.01/81/50/0624/AM-09/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0510232761 dated 17.12.2008
	RLA's F.No.05/24/40/00665/AM09

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 18.04.2011 as under:-

1. Words "copper Conductor, Type F" may be suffixed with the descriptions of export items at Sl. No. 1 & 2.
2. Words "copper Conductor, Type G" may be suffixed with the descriptions of export items from Sl. No. 3 to 6.
3. Words "8P" given in the description of export product at Sl. No.2 may be corrected to "12P".
4. Quantity of import item at Sl.No.1 may be allowed as 6730 Kgs inclusive of 1% wastage.
5. Quantity of import item at Sl.No.2 may be allowed as 14325 Kgs inclusive of 5 % wastage.
6. Quantity of import item at Sl.No. 3 may be allowed as applied for i.e. 449.25 Kgs inclusive of 2 % wastage.
7. Quantity of import item at Sl.No. 4 may be allowed as applied for i.e. 626.54 Kgs inclusive of 2 % wastage

R/A may take suitable consequential action accordingly.

Sl. No. 06

CASE NO. AR-45	M/s. Delton Cables Ltd., Delhi.
Meeting No. 02/81	F.No.01/80/50/1430/AM-07/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0510200273 dated 01.03.2007
	RLA's F.No.05/24/40/0837/AM07

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated

18.04.2011 as under:-

1. Words "EX" given in the description of export product at Sl. No.2 may be corrected to "KX".

2. Quantity of import item at Sl.No.1 may be allowed as 2428 Kgs inclusive of 1% wastage.
3. Quantity of import item at Sl.No.2 may be allowed as 2371.5 Kgs inclusive of 1 % wastage.
4. Quantity of import item at Sl.No.3 may be allowed as 385.9 Kgs inclusive of 1 % wastage.
5. Quantity of import item at Sl.No.4 may be allowed as 385.9 Kgs inclusive of 1 % wastage.
6. Quantity of import item at Sl.No.5 may be allowed as 1357.5 Kgs inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

Sl. No. 07

CASE NO. AR-43	M/s. Delton Cables Ltd., Delhi.
Meeting No. 02/81	F.No.01/80/50/1460/AM-08/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0510200458 dated 06.03.2007
	RLA's F.No.05/24/40/0908/AM07

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their U.O. dated 18.04.2011 as under:-

1. Quantity of import item at Sl.No.1 may be allowed as 685.14 Kgs inclusive of 1% wastage.
2. Quantity of import item at Sl.No.2 may be allowed as 669.2 Kgs inclusive of 1 % wastage.
3. Quantity of import item at Sl.No.3 may be allowed as 36.2 Kgs inclusive of 1 % wastage.
4. Quantity of import item at Sl.No.4 may be allowed as 36.2 Kgs inclusive of 1 % wastage.
5. Quantity of import item at Sl.No.5 may be allowed as 329.2 Kgs inclusive of 1 % wastage

R/A may take suitable consequential action accordingly.

Sl. No. 08

CASE NO. AR-47	M/s. Delton Cables Ltd., Delhi.
Meeting No. 02/81	F.No.01/81/50/556/AM-08/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0510206040 dated 11.07.2007
	RLA's F.No.05/24/40/0281/AM08

Decision : NC decided to forward all documents related to above AA to DIPP. The case stands deferred and to be re-listed on 24.05.2011.

S.No. 09

CASE NO. AR- 01	M/s. Raychem RPG Limited, Mumbai
Meeting No. 02/81	F.No.01/81/162/165/AM-11/DES-II
Dated: 13.04.2011	Annual Advance Licence No. 0310459698 dated 31.01.2008
	RLA's F.No.03/95/40/242/AM00

Decision : NC observed that reply from the firm has been received and being forwarded to DIPP. The case stands deferred and to be re-listed on 24.05.2011.

Sl. No. 10

CASE NO. AR- 61	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 02/81	F. No. 01/81/050/0034/AM10/DES-II
Dated: 13.04.2011	Advance License No 0510241033 dated 08.05.2009
	RLA's F. No. 05/24/040/0044/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.

Sl. No. 11

CASE NO. AR- 65	M/s Alupan Composite Panels Pvt. Ltd., New Delhi
Meeting No. 02/81	F. No. 01/81/050/0033/AM10/DES-II
Dated: 13.04.2011	Advance License No 0510241032 dated 08.05.2009
	RLA's F. No. 05/24/040/0042/AM10

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 24.05.2011.

PART – C – DEFERRED

Sl. No. 01

CASE NO. C- 10	M/s T.K. India Pvt. Ltd., Chandigarh received through DC(NSEZ)
Meeting No. 02/81	F.No.01/81/162/027/AM'11/DES-II
Dated: 13.04.2011	

Decision : NC decided to call representative of firm for PH on 10.05.2011 to explain their case. The case stands deferred and to be re-listed on 10.05.2011.

SI No 02

CASE NO. C- 12	M/s Perino IUR Kent (India) Pvt. Ltd, Chennai and M/s BVGK Engineering India Pvt. Ltd Chennai received from PC-VI Section of DGFT and DC(MEPZ-SEZ)
Meeting No. 02/81	F.No.01/81/162/378/AM'11/DES-II
Dated: 13.04.2011	

Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011

S. No. 03

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Case No. C-51	M/S Hindustan Zinc Ltd., Noida through DC(SEZ), Noida
Meeting No. 02/81	F.No.01/81/162/767/AM09/DES-II
Dated: 13.04.2011	

Decision : NC decided to also refer the case to MSME for comments. The case stands deferred and to be relisted on 24.05.2011

Sl. No.04

CASE NO. C - 08	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 02/81	F.No.01/81/162/008/AM'11/DES-II
Dated: 13.04.2011	

Decision : NC decided to also refer the case to MSME for comments. The case stands deferred and to be relisted on 24.05.2011

S. No. 05

CASE NO. C - 09	M/s Vedanta Aluminium Ltd., Jharsuguda.
Meeting No. 02/81	F.No.01/81/162/009/AM'11/DES-II
Dated: 13.04.2011	

Decision : NC decided to also refer the case to MSME for comments. The case stands deferred and to be relisted on 24.05.2011
